In The Central Administrative Tribunal (1) Jaipur Bench, Jaipur

OA./TA/MP No....

Smt .Soni

JUOI

Date of Order

Orders

28.4.2000

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MAs 137 and 138/2000 (OA 357/99)

Shri N.K.Gautam, counsel for the applicant.

Learned counsel for the applicant has filed restoration application No.137/2000 for restoring this OA. He has also filed MA for condoning the delay. In view of the submissions made by the learned counsel for the applicant, both the MAs are allowed and the OA, which was dismissed in default, is restored to its original number.

Headd the learned counsel for the applicant on admission. The prayer of the applicant is to declare the order dated 1.3.79 as unconstitutional, wrong, inoperative, and null and void, which by which the deceased employee, the husband of the applicant, Shri Kishan, was removed from service. In Vighata w/o Late Shri Ram Narain V/s Union of India and Others (OA 169/93). decided wm by the Full Bench of theCentral Administrative Tribunal, Mumbai Bench, reported at ATJ 1998 (2) 506, it was held that legal heirs of the deceased employee are not competent to file application u/s 19 of the Administrative Tribunals Act. As the matter pertains to the Exil removal of the deceased employee for the year 1979, therefore, we are of the considered view that this OA is not maintainable in view of the Full Bench Judgement of Mumbai Bench, and also grossly barred by limitation. We, therefore, dismiss this CA at the stage of admission in limine.

(M.F.MAWAHI) MEMBER (A)

(S.H.AGARWAL) MEMBER (J)

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